

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ 11007 /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Barpeta

Dated Guwahati, the 1st November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJB/6491(E) dated 15.11.2022

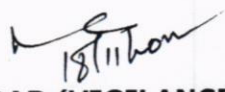
Sir,

With reference to the above, I am directed to inform you that , Shri Debasish Kashyap, Addl. Chief Judicial Magistrate, Barpeta has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 18.11.2022 to 26.11.2022 to visit Pondicherry via Chennai along with his wife Smti N. Shenaz Farmin Haque, by the shortest possible route, as per existing Rules.

Shri Kashyap may be informed accordingly.

Thanking you.

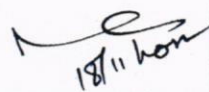
Yours faithfully


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 11,508 - 11,011 /A, dated

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Debasish Kashyap, Addl. Chief Judicial Magistrate, Barpeta with reference to his letter dated 14.11. 2022 for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court


REGISTRAR (VIGILANCE)